COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 88 OF 2017 & IA NO. 664 OF 2017

Dated: 24th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Global Energy Pvt. Ltd.Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Ms. Ankita Bafna

Mr. Matrugupta Mishra

Counsel for the Respondent(s) : Mr. Apoorva MIsra for R-2

ORDER

IA NO. 664 OF 2017

(Appl. for delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 88 OF 2017

Learned counsel for the appellant seeks two weeks more time to file rejoinder. She may take steps to file the same on or before 08.11.2017 after serving copy on the other side.

List the matter on <u>08.01.2018</u>.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson